

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

New Delhi, the 17th September, '75.

NOTIFICATION
INCOME TAX

No. 1083 (F.No. 404/103/75-ITCC): In exercise of the powers conferred by sub-section (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri V.K. Gupta, who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri K.K. Rai made in Notification No. 606 (F.No. 404/133/74-ITCC) dated 2nd May, 1974 is cancelled with effect from the date Shri V.K. Gupta takes over as Tax Recovery Officer.

3. This Notification shall come into force with immediate effect.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
NEW DELHI.

No. 1083 (F.No. 404/103/75-ITCC)

Copy forwarded to :-

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Director (O&MS), Mata Sundri Lane, New Delhi.
4. The Director, IRS (DT) Staff College, Nagpur.
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(Signature)

(A.G. Saha)

Section Officer

No. CC/ITCC/1098/311/RSP/75.